

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1740 of 2021**

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Pradhan Mahato	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: None
For the State	: None

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**Order No.02 Dated- 19.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Chowka P.S. Case No.64 of 2020 registered under sections 414/34 of the Indian Penal Code.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner being the owner of a truck was involved in transportation of the stolen iron scrap illegally. It has been averred in the anticipatory bail application that the allegation against the petitioner is false and that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court and the co-accused person has already been given the privilege of anticipatory bail.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., at Seraikella within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing Rs.30,000/- as cash security and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., at Seraikella in

connection with Chowka P.S. Case No. 64 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

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